

Case :- PUBLIC INTEREST LITIGATION (PIL) No. - 584 of 2020

Petitioner :- Vijay Kumar Srivastava

Respondent :- Union Of India And Another

Counsel for Petitioner :- In Person, Vijai Kumar Srivastava

Counsel for Respondent :- A.S.G.I., Ajal Krishna, Vinod Kumar Rai

Hon'ble Pankaj Mithal, J.

Hon'ble Dr. Yogendra Kumar Srivastava, J.

The aforesaid Public Interest Litigation was decided and consigned to record vide order dated 29.7.2020.

The petitioner who himself is a Lawyer applied for recall of the said order on the ground that he was not heard before passing the final order.

The petition was taken up and decided during Covid-19 Pandemic when the regular working of the Court was disturbed. It appears that though the Court had perused the record and passed a final order that the petitioner himself was not heard while passing the said order.

In view of the aforesaid, in order to give opportunity of hearing to the petitioner, we consider it expedient in the interest of justice to recall the order dated 29.7.2020 and to restore the petition to its original number for hearing before the appropriate Bench.

Recall application no. 5 of 2020 is allowed.

Sri Ajal Krishna has appeared for All India Council for Technical Education.

The petition shall not be treated to be tied up or part-heard to this Bench.

Order Date :- 3.9.2020

SKS